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Title: The Minister of State of the Ministry of Micro, Small and Medium Enterprises laid the statement correcting the reply given on May 10, 2012 to Unstarred Question No. 5542 by Shri Shivarama Gouda, M.P. regarding 'Certified Khadi' and giving reasons for delay in correcting the reply.

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg to lay a statement correcting the reply given on May 10, 2012 to Unstarred Question No. 5542 by Shri Shivarama Gouda, M.P. regarding 'Certified Khadi' and (ii) giving reasons for delay in correcting reply.

(a) & (b) Madam, 'Khadi' is defined in the Khadi and Village Industries Commission (KVIC) Act, 1956. Khadi institutions which are certified by KVIC / State Khadi and Village Industries Boards (KVIBs) are authorized to sell khadi as defined in the KVIC Act. Selling of spurious khadi by outlets of such certified khadi institutions would attract action including cancellation of certification and discontinuation of assistance.

There is no bar on persons or institutions other than those certified by KVIC/KVIBs from selling khadi. KVIC has no jurisdiction over them. It is, however, now envisaged to have a distinct identity for khadi, 'Khadi Mark', to establish the genuineness of khadi sold in the market.

(c) to (e) Action in respect of unauthorized sale of khadi by outlets of certified institutions is taken by KVIC / KVIBs as per rules on a continuing basis if and when infringements come to notice.

In the case of KVIC, no case of infringement was reported in 2011-12.

